

GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS

LOK SABHA  
UNSTARRED QUESTION NO.817

TO BE ANSWERED ON THE 01<sup>ST</sup> MARCH, 2016/PHALGUNA 11, 1937 (SAKA)

GREEN PEACE INDIA

†817. SHRIMATI BHAVANA PUNDALIKRAO GAWALI PATIL:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Green Peace India is a registered body;
- (b) if so, the date and the law under which it was registered;
- (c) whether the Government has investigated its activities and if so, the details and outcome thereof;
- (d) whether the activities of Green Peace India pose a threat to economic and political security of the country and if so, the details thereof and the reaction of the Government thereto; and
- (e) whether Green Peace India is getting any financial and other type of assistance from abroad and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI KIREN RIJIJU)

(a) to (e): Green Peace India Society was granted registration under FCRA, 1976 on 21.09.2005.

On the basis of inputs received that provisions of Foreign Contribution (Regulation) Act, 2010 (FCRA, 2010) are being violated, inspection of accounts and records of the Greenpeace India Society,

Chennai, Tamil Nadu was conducted. During the course of the inspection the following violations were noticed:-

a) Transferred Foreign contribution to other than FCRA designated bank accounts in violation of Section 17 of FCRA 2010.

b) Under reported and repeatedly mentioned incorrect amount of Foreign Contribution received in violation of Section 33 of FCRA, 2010.

c) Incurring more than of 50% of the Foreign Contribution on administrative expenditure in violation of section 8(1)(b) of FCRA, 2010.

d) Replacement of 50% or more of the executive committee members without obtaining prior approval of Ministry of Home Affairs which is a violation of the undertaking & declaration given by the association in its application for registration under Rule 9(1)(a) of FCR Rules, 2011.

e) Foreign NGO funding legal costs not only of bail, but also of writ petitions etc. of Indian NGO's and their activists', thereby violating Section 8(1)(a) of FCRA, 2010.

f) Shifting of office and activities from Chennai, Tamil Nadu to Bengaluru, Karnataka without approval/intimation of the Ministry of Home Affairs, violation of Rule 9(1)(a) of FCR Rules, 2011.

g) Transferred foreign contribution to a non-FCRA registered NGO by payment of salary of its employees which amounts to violation of Section 7 of FCRA, 2010.

h) Suppressed and not disclosed payment of salary by foreign NGO to a foreign activists who worked on secondment which is a violation of Section 33 of FCRA, 2010.

After serving show cause notice and providing reasonable opportunity, registration of Green Peace India Society has been cancelled on 2<sup>nd</sup> September, 2015.

The associations whose registration under FCRA, 2010 is cancelled are not permitted to receive foreign contribution under FCRA, 2010.

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